

ACT No. XVI OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 26th April 1860.)

*An Act to amend Act XIV of 1856.*

WHEREAS it is enacted by Section CXXI of Act XIV of 1856 (*for the conservancy and improvement of the Towns of Calcutta, Madras, and Bombay, and the several stations of the Settlement of Prince of Wales' Island, Singapore, and Malacca*) that certain Bye-laws made by the Municipal Commissioners shall be transmitted to the Clerk of the Legislative Council as soon as conveniently may be after the confirmation thereof, and that no such Bye-law shall have effect if disallowed by order of the Legislative Council; and whereas doubts have arisen whether the Legislative Council can legally disallow any such Bye-laws by an order, or in any other manner than by a Law or Regulation, and it is expedient to avoid such doubts and to make other provision for disallowing such Bye-laws; It is enacted as follows:—

Section repealed.

I. Section CXXI of the said Act XIV of 1856 is hereby repealed.

Disallowance of Bye-laws by the local Government. II. No Bye-law made under the provisions of the said Act, though confirmed by the local Government, shall continue in force after it shall have been disallowed by the local Government, except as to an act done or a breach of such Bye-law committed before the disallowance thereof.

III. Every

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III. Every disallowance of such a Bye-law shall be published in the Government Gazette, or in one or more of the public newspapers; and all Courts and Magistrates shall take judicial notice of such disallowance.

Publication of disallowance.